No:1/31-FD/MISC/2014-15/Part.I/261 U.Ts. Administration of Daman & Diu and Dadra & Nagar Haveli, Office of the Finance Secretary, Secretariat, Moti Daman, DAMAN – 396 220.

Dated:-14/08/2014.

ORDER

Administrator of Daman & Diu and Dadra & Nagar Haveli in exercising the powers vested on him under Rule 13 (3) of the Delegation of Financial Powers Rules, 1978 is pleased to authorize the following authorities/Senior Level Officers of the U.Ts. of Daman & Diu and Dadra & Nagar Haveli to incur **Contingent Expenditure under Schedule V and Annexure to Schedule V** of the Delegation of the Financial Powers Rules, 1978 to the extent of amount indicated against each authority/Senior Level Officer without concurrence of Finance Department.

Sr. No.	Authority	Extent of Power	
		Recurring	Non- Recurring
(1)	(2)	(3)	(4)
1.	Development Commissioner	₹10.00 lac	₹ 100.00 lac
2.	Finance Secretary	₹ 10.00 lac	₹100.00 lac
3.	Shri V. Abrahum, IAS	₹ 5.00 lac	₹ 50.00 lac
4.	Shri P. Lalchhuanga, IAS	₹ 5.00 lac	₹ 50.00 lac
5.	Collector, Daman	₹ 5.00 lac	₹ 50.00 lac
6.	Collector, Diu	₹ 5.00 lac	₹ 50.00 lac
7.	Collector, DNH	₹ 5.00 lac	₹ 50.00 lac
8.	IGP / DIGP	₹ 5.00 lac	₹ 50.00 lac
9.	Chief Conservator of Forests	₹ 5.00 lac	₹ 50.00 lac
10.	Conservator of Forests	₹1.00 lac	₹10.00 lac
11.	Director of Accounts	₹ 1.00 lac	₹10.00 lac
12.	Director of Medical and Health Services	₹ 1.00 lac	₹10.00 lac
13.	Medical Superintendent	₹1.00 lac	₹10.00 lac

The exercise of the powers is further subject to the following conditions.

1. The powers shall be exercised subject to the rules, orders, restrictions or scales mentioned in Column (3) for the items specified in Column (1) of the Annexure to Schedule V and also subject to the financial limits being in accordance with provisions of General Financial Rules, economy instructions issued by the Ministry of Finance, Fiscal Codes and procedures and the limit being within the budgetary allocation for the year, orders/instructions/circulars/directions, etc. issued by Government of India, Ministry of Home Affairs, Ministry of Finance, Commission, CVC Ministries and Planning and Other U. Ts. Administration from time to time. Fresh

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- The powers shall be exercised without splitting-up of the proposals to avoid the necessity for obtaining the sanction of the higher authority.
- 3. The Authorities mentioned at Sr. No. 3 to 13 shall submit the proposal for incurring Recurring and Non Recurring Contingent Expenditure beyond the monetary limit mentioned against their name to the higher authorities at Sr. No. 1 & 2 with the concurrence of the Finance Department.
- 4. The proposal for incurring Recurring Contingent Expenditure exceeding ₹10.00 lakh and Non Recurring Contingent expenditure exceeding ₹100.00 lakh shall continue to be submitted to the Hon'ble Administrator with the concurrence of the Finance Department for approval/sanction.
- 5. This order shall supersede all earlier orders issued in the matter.

This issues with the concurrence of the Finance Department vide diary No. 2178 dated 14/08/2014 and with the approval of the Hon'ble Administrator vide diary No.4535 dated 14/08/2014.

By order and in the name of the Administrator, Daman & Diu and Dadra & Nagar Haveli

(Kishore Bamania) Joint Secretary (Finance)

To,

- 1. All concerned Officers, DD & DNH.
- 2. All the Heads of Offices, DD & DNH.

Copy to:

- 1. The Staff Officer to the Administrator, Secretariat, Daman/DNH
- 2. The PS to Development Commissioner, Secretariat, Daman/DNH
- 3. The PS to Finance Secretary, Secretariat, Daman/DNH
- 4. The Director of Accounts, Daman & Diu, Daman
- 5. The Director of Accounts, D & NH, Silvassa
- 6. The Dy. Director of Accounts, Diu.
- 7. The SIO, NIC, Daman/Silvassa to upload the same on official website.
- 8. The Jt. Secretary (Finance), D&NH with a request to circulate to all Head of Offices / Departments in D&NH.